

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/MP/2025

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 seeking to direct Respondent No.1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.

Petitioner : Jindal Saw Ltd.

Respondents : PTC India Ltd. And Ors.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujit Kumar Misha, Advocate, JSL
Shri Harsh Kumar Pandey, Advocate, JSL
Shri R.R. Pathak, JSL
Shri Ravi Kishore, PTCIL
Ms. Deepti Dash, PTCIL
Shri Yelamanchili Shiva Santosh, Advocate, APCPDCL
Shri Rudrajit Ghosh, APCPDCL
Shri Avi Leuna, Advocate, APCPDCL
Ms. Khyati Chhabra, Advocate, APCPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner pointed out that it has filed its reply on the issue of arbitrability of the matter. He, however, pointed out that the respondents have not filed their replies in the matter.

2. The learned counsel for the Respondents, PTCIL and APCPDCL, sought time to file their replies.

3. Accordingly, the hearing of the petition was adjourned. The Respondents are permitted to file their replies, including on the question of arbitrability of the matter, on or before **15.9.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.9.2025**.

4. The Petition shall be listed for hearing on **7.10.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

